

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00040/2018

Chandigarh, this the 12th day of January, 2018

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MS. P. GOPINATH, MEMBER (A)**

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Dr. Sanjeev Kumar son of Sh. Jagdish Prasad Verma, aged 45 years, resident of House No.3922, Sector 22-D, Chandigarh presently working as Associate Professor in Sculpture, Government College of Arts, Sector 10, Chandigarh (UT) (Group-A).

....APPLICANT

(Present: Mr. S.S. Pathania, Advocate)

VERSUS

1. Administrator, Chandigarh Administration, Chandigarh through Secretary Technical Education, Union Territory, Chandigarh, Sector 9, Chandigarh.
2. Acting Principal-cum-DDO, Govt. College of Arts, Sector 10, Chandigarh.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has moved representations dated 19.04.2017 (Annexure A-11) and dated 10.07.2017 (Annexure A-12), for redressal of his grievances, but no decision has yet been taken by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after considering the entire matter and without expressing any opinion

on merits, lest it may prejudice the case of either side, the instant main OA is disposed of with the direction to the Competent Authority amongst the respondents to sympathetically consider and decide the indicated representations, by passing a speaking / reasoned order and in accordance with law, within a period of two months from the date of receipt of certified copy of this order.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 12.01.2018.

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